

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1097/2003

New Delhi, this the 1st day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Ajay Prakash
S/o Sh. Ram Charan
R/o C-1535, Tigari
New Delhi.

(By Advocate Sh. R.K.Shukla)Applicant

V E R S U S

Union of India through

1. The Secretary
Ministry of Finance
North Block, New Delhi.
2. The Revenue Secretary
Ministry of Finance
North Block, New Delhi.
3. Sh. Jagdish Arora
Caretaker (GA)
Dept. of Revenue
North Block, New Delhi.

....Respondents

O R D E R (ORAL)

By Shri Shanker Raju,

Applicant whose claim earlier was rejected by the Tribunal, against which RA was also rejected, preferred a representation to the respondents apprehending his disengagement, it is contended that as long as work is available, he may be continued.

2. As respondents have not yet disposed of the representation of the applicant, ends of justice ^w ~~would~~ be duly met, if the present OA is disposed of with directions to the respondents to dispose of the representation of the applicant treating the present OA as a supplementary representation, by detailed and

(F2)

speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

3. OA is disposed of accordingly.

S. Raju

(SHANKER RAJU)
MEMBER (J)

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